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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J O D H P U R.

Date of Order : 18.7.1995.

O.A. NO.262/95

Alok Purohit ... APPLICANT

VS.

Union of India & Anr. ... RESPONDENTS

Mr. R.N. Upadhyay, Counsel for the Applicant.

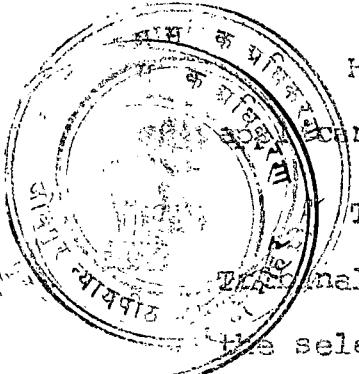
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CORAM :

Hon'ble Mr. N.K. Verma, Administrative Member

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BY THE COURT :



Heard Mr. Upadhyay learned Counsel for the

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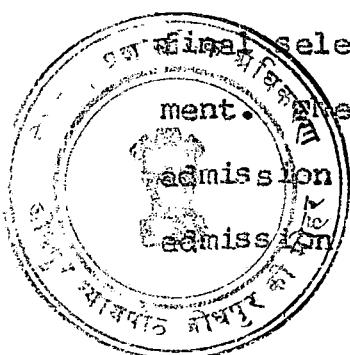
applicant.

The applicant has come third time before this Tribunal, seeking a direction for appointment based on the selection which was processed in 1990. The respondents were directed by an order of this Tribunal on 11.11.1994 for re-consideration of the case of the applicant and giving the reasons as to why the proceedings of the selection committee had not been approved. Accordingly, the respondents vide their letters dated 21st December, 1994 and 9th February, 1995 have informed the applicant that his selection was not found acceptable to the respondents because there were wide variations between the assessment done by the selection committee, All India Radio, Banswara and that of panel of experts in this Directorate. Therefore, the proceedings were quashed. Learned Counsel for the

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applicant Shri R.N. Upadhyay stranously tried to establish that these variations in the assessment of the selection committee and the panel of experts related to another selection process held earlier to the relevant selection. However, Shri Upadhyay was not able to produce any *prima facie* or corroboratory evidence that the speaking order of the respondents related to a selection process not relevant to this



final selection on which the applicant is praying for appointment. The arguments, therefore, are not acceptable for admission and O.A. is dismissed without any merits at the admission stage itself.

N.K. Verma
(N.K. VERMA)
Administrative Member